

(29)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

CONTEMPT PETITION NO.99/96 in
CONTEMPT PETITION NO.21/93 in
ORIGINAL APPLICATION NO.360/92.

DATE OF ORDER : 11-10-96.

Between :-

1. K.V.Narasing Rao	5.T.Ramaswamy
2. D.Venkatanarayana	6.S.Satyanarayana
3. S.Surya Rao	7.I.Venkataramana
4. K.S.S.Bhavachari	8.J.Venkateswarlu

... Applicants

And

1. M.P.Modi,
Chairman, Telecom., Commission,
Ministry of Communication Department,
Telecommunications Sanchār Bhavan,
New Delhi.
2. M.V.Bhaskara Rao,
Chief General Manager,
A.P., Hyderabad.

... Respondents

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Counsel for the Applicants : Shri K.Lakshmi Narasimha

Counsel for the Respondents : Shri N.R.Devaraj, Sr.CGSC

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CORAM:

THE HON'BLE JUSTICE SHRI M.G.CHAUDHARI : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A) *Q/HM*

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(60)

(Orders per Hon'ble Justice Shri M.G.Chaudhari, Vice-Chairman).

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1. Shri K.Lakshmi Narasimha for the applicants. Shri N.R.Deva-
raj for the respondents. Consistently with the order passed
on CP No.50/96 dt.29-8-96 as the applicants herein are similarly
placed, similar order would be appropriate to be passed on the
C.P. Hence following order :-

The respondents to comply with the
original orders in the OA as well as
the directions in the earlier CP in
respect of each of the applicant herein
within a period of two months from the
date of receipt of a copy of this order.

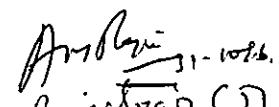
2. In the event of default in compliance with the orders
within ^{the} stipulated time liberty to applicants to seek direction
to cause notice to be issued to the respondents under the contempt
of courts Act without further hearing on the instant application.
The C.P. is disposed of in terms of the above order. No order
as to costs.


(H.RAJENDRA PRASAD)
Member (A)


(M.G.CHAUDHARI)
Vice-Chairman

Dated: 11th October, 1996.
Dictated in Open Court.

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Amrit Singh, 1996
Deputy Registrar (CC)